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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade

Notification No. 2 /2015-2020
New Delhi, Dated: 26 April, 2021

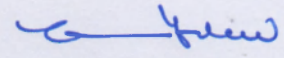
Subject: Amendment in import policy and incorporation of a Policy Condition under HS Code 85167920 and 85167990 of Chapter-85 of ITC (IIS), 2017, Schedule-I (Import Policy).

S.O.(E): In exercise of powers conferred by Section 3 and 5 of FT (D&R) Act, 1992, read with paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government hereby amends the import policy of items under EXIM Code 85167920 and 85167990 of chapter 85 of ITC (HS), 2017, Schedule – I (Import Policy).

IIS Code	Description	Existing Import Policy	Existing policy condition	Amended Policy Condition
85167920	Electrical or electronic devices for repelling insects (for example, mosquitoes or other similar kind of insects)	Free	--	Import of mosquito killer racket is 'prohibited' if C.I.F value is below Rs 121/- per racket
85167990	Others	Free	--	Import of mosquito killer racket is 'prohibited' if C.I.F value is below Rs 121/- per racket

2. **Effect of the Notification:** Import policy of mosquito killer racket under HS Codes 85167920 and 85167990 is revised from 'Free' to 'Prohibited' if C.I.F value is below Rs121/per racket.

This issues with the approval of Minister of Commerce & Industry.


26/04/2021
(Amit Yadav)

Director General of Foreign Trade &
Ex- officio Addl. Secretary to the Government of India

(File No. 01/89/180/35/AM-21/PC-2(A)/E-26084)